

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
OLD RED BUILDING, 38, M.G. Marg, CIVIL LINES, ALLAHABAD

Dated: 12/3/2016

To

Appellant as per address in table below
Respondent as per address in table below

Final Order No. A/ 70181/2016 DB&MISC ORDER NO 70140/2016 dated 10/05/2016
I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the
Central Excise and Salt Act, 1944.

Asstt. Registrar

Application	Appeal	Name and Address of Appellant
		COMMISSIONER OF CENTRAL EXCISE, KANPUR 1177, SARVODAYA NAGAR KANPUR
		CAPSTAN RUBBERS(INDIA) SIKANDRA, AGRA(UP)
	Name and Address of Respondent	

Other Appellants and Respondents as per Annexure

Copy To

3 Advocates / Consultants

4 Bar Association, CESTAT, ALLAHABAD

5 Director Publications, Customs, Excise, I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaidhyarazh Street, T. Nagar, Chennai-17

8 Tasmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Ison Mall, Satellite Road, Ahmedabad-15

10 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-S, Sector-10, Faridabad 121003 (Haryana)

11 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

12 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

13 The ICPAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500062

14 C.D.R. 15 Office Copy 16 Guard File.

17 M.S KNOWLEDGE PROCESSING PVT LTD (TAMMANAGEMENTINDIA.COM)

Asstt. Registrar

Regional Bench, Allahabad

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD

MA-70133/16
& Ex. Appeal No.3775/06

Arising out of O/A No.386-CE/APPL/KNP/2006 dated 29.08.2006
passed by Commr. (Appeals) of Central Excise, Customs & S.Tax,
Kanpur.

For approval and signature:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

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1. Whether Press Reporters may be allowed to see
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982? : No
 2. Whether it should be released under Rule 27 of the
CESTAT (Procedure) Rules, 1982 for publication
in any authoritative report or not? : Yes
 3. Whether His Lordship wishes to see the fair copy
of the Order? : Seen
 4. Whether Order is to be circulated to the Departmental
Authorities? : Yes
-

Commissioner of Central Excise & S. Tax, Kanpur

...APPELLANT(S)

VERSUS

M/s Capstan Rubbers (India)

RESPONDENT (S)

APPEARANCE

Shri Rajeev Ranjan, Joint Commr. (D.R.) for the Department
None for the Respondent (s)

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

DATE OF HEARING & PRONOUNCEMENT : 10.05.2016

Final ORDER NO. 70181/2016

Misc ORDER No 70140/2016



Per Mr. Anil Choudhary :

Heard the Id.A.R. for Revenue. Appeal is disposed off as withdrawn, as prayed in E/M.A.No.70133/16, without entering into merits. M.A. also stands disposed off.

(Pronounced in the open Court)


(Anil G. Shakkarwar)
Member (Technical)

min


(Anil Choudhary)
Member (Judicial)

प्रमाणित प्रतिलिपि / Certified True Copy

b → 7.6.16
राज्यपाल कार्यालय / Asstt. Registrar
राज्यपाल कार्यालय, उत्तराखण्ड एवं सेवा कर
अधीन अधिकार / (C.E.S.T.A.T.)
38, एम. जी. मार्ग, देहरादून-211001
38, M. G. MARG, ALHABAD-211001

